

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 57/TT/2014

Subject : Misc. Petition for approval under sub-section(4) of Section 28 and Section-79(1)(d) of Electricity Act 2003 for determination of Fees and Charges for **Fibre optic communication system in lieu of existing Unified Load Dispatch and Communication (ULDC) Microwave links in Eastern Region** for the period 2009-14 block.

Date of Hearing : 2.12.2015.

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : NTPC and 11 Others

Parties present : Shri S.K. Niranjana, PGCIL
Shri S.S. Raju, PGCIL
Shri Angaru Naresh Kumar PGCIL
Shri Jasbir Singh, PGCIL
Shri Shashi Bhushan, PGCIL
Shri J. Mazumder, PGCIL
Shri R. Prasad, PGCIL
Shri Sunil Kumar, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Anshul Garg, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K Venkatesan, PGCIL
Shri Naresh Bansal, NHPC

Record of Proceedings

The representative of the petitioner submitted that:-



- a) The instant petition has been filed for under sub-section(4) of Section 28 and Section-79(1)(d) of Electricity Act 2003 for determination of Fees and Charges for fibre optic communication system in lieu of existing Unified Load Dispatch and Communication (ULDC) Microwave links in Eastern Region for the period 2009-14 block.
- b) The assets under the Kahalgaon St-II, Ph-I transmission system have been classified as Asset I (Eastern Region), Asset II (Northern Region) and Asset III (Western Region - Northern Region);
- c) The instant transmission assets were scheduled to be commissioned in September, 2013. Assets I, II and III were commissioned on 1.10.2012, 1.4.2013 and 1.11.2013 respectively. There is time over-run of two months in case of Asset III and the same may be condoned; and
- d) The additional capital expenditure of ₹255.84 lakh for 2012-13, ₹1534.76 lakh for 2013-14 has been estimated for 2009-14 tariff period and estimated additional capital expenditure of ₹957.82 lakh for 2014-15 for Asset I “17 OPGW links (approx. 759 km)”: Asset II “9 OPGW links (approx.490 km)” and Asset III “10 OPGW links (approx.440 km)”respectively.

2. In response to the Commission`s query regarding time over-run of two months in case of Asset III, the representative of the petitioner submitted that the time over-run was due to rain and fog during installation work and due to availability of limited number of trained manpower. The representative mentioned that the details of the over-run have been explained in detailed in the petition.

3. In response to Commission`s query regarding utilization of instant assets for the purpose of other commercial businesses or telecom business, the representative of the petitioner submitted that at present it is not used for any other purpose and in future it may be used for other purposes.



4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

